

**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing



**O.A. No.61/1237/2020**

Wednesday, this the 16<sup>th</sup> day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

1. Vipin Kachroo, Age 40 years, S/o Triloki Nath Kachroo R/o Baskar Vihar, Trilokpur, Jammu.
2. Gulshan Roy, Age 38 years, S/o Bishan Dass R/o Preet Nagar, Jammu.
3. Vikram Singh, Age 37+ years S/o Kalan Singh Bhau R/o Ward No.10, Kallan Khoul Tehsil Khour, Akhnoor, Jammu.
4. Jyoti Kanaya Lal, Age 36 + years D/o Sh. Kaniyalal R/o Jagati, Jammu.
5. Monika Pandita Age 41 Years, D/o Sh. Kuldeep Kumar R/o H.No. 68 Shanker Vihar, Talab Tillo, Jammu.
6. Suji Pandita Age 41 years D/o Sh. Sunderi Lal Pandita R/o H.No. 302, Durga Nagar, Jammu.
7. Poonam Balgotra Age 39 years D/o B.D. Balgotra, R/o H.No. 127, New Plot, Jammu.
8. Shakoor Ahmaed Age 48 years S/o Anwer Hussain R/o Village Budhanoo, Rakivan, Rajouri.

.....Applicant

By Advocate: Mr. Rajnish Singh Parihar

**Versus**

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government Health and Medical Education Department J&K Civil Secretariat, Jammu, Pin Code -180001.
2. Commissioner Secretary Finance Department, J&K Civil Secretariat Jammu, Pin Code-180001.
3. Financial Commissioner, Health and Medical Education Department, J&K Civil Secretariat, Jammu, Pin Code-180001.
4. Deputy Secretary, Health and Medical Education, Department, J&K Civil Secretariat, Jammu, Pin Code 180001.
5. Under Secretary, Health and Medical Education Department, J&K Civil Secretariat, Jammu Pin Code 180001.
6. Commissioner, Food and Drug Administration, J&K Civil Secretariat, Jammu Pin Code-180001.
7. Controller, Drugs and food Control Organization Patoli Mangotrian, Jammu. Pin Code-180001.

.....Respondents

(By Advocate: Mr. Rajesh Thapa, D.A.G.

**O R D E R (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (A)**



During the course of arguments, learned counsel for the applicant submitted that the applicant would be satisfied if this O.A. is disposed of with direction to respondents to treat the O.A. alongwith its annexures as a representation and decide the claim of applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to treat this O.A. as a representation and consider/decide the claim of the applicant in accordance with rules/regulations and pass a reasoned and speaking order within a period of one month from the date of receipt of a certified copy of this order with intimation to the applicant. While considering, the documents annexed with the O.A. may also be taken into consideration. It is made clear that we have not expressed any opinion on the merits of the case.

3. Accordingly, the O.A. is disposed of. No costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Mks/-

